

On the other hand, GATS/WTO deals with temporary entry and specifically excludes residency or employment on a permanent basis from its purview.

(c) UK Home Office Impact Assessment conducted in 2012 estimated that around 16% of Tier 2 migrants would no longer qualify for permanent settlement due to the salary threshold. But there is no specific official data available on the impact of these visa changes on Indian migrants in particular.

(d) The Government of India has taken up the matter bilaterally with the UK government at various levels and expressed concern over the changes in the UK visa rules.

#### **Oil-for-drugs proposal with Venezuela**

1834. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that India has put-forth oil-for-drugs proposal before Venezuela as it is struggling to pay money to our pharma companies;

(b) if so, the details of the proposal; and

(c) whether Venezuela is willing to accept this agreement?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Government of India has put-forth an 'Oil for Export Mechanism' between Government of Venezuela and Government of India to settle pending payments of Pharma companies.

(b) The proposal seeks to work out a mechanism to offset payments which are to be made to oil companies of Venezuela against due payments of Indian entities.

(c) There has been no response from Venezuelan side.

#### **Reconstitution of Coffee Board**

1835. SHRI OSCAR FERNANDES: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has reconstituted the Coffee Board and if so, the details thereof;

(b) whether Government is in violation of Rule 8 of the Coffee Rules, 1955 in reconstituting the Board before the completion of the previous term for members, and if so, the details thereof; and